

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:2776
ANSWERED ON:23.07.2009
SETTING UP OF FAST TRACK COURTS
Ahir Shri Hansraj Gangaram

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government has urged the State Government to set up fast track court for expeditious disposal of the cases pending in lower courts; and

(b) if so, the details thereof?

Answer

MINISTER OF LAW & JUSTICE(DR. M. VEERAPPA MOILY)

(a)&(b): The Eleventh Finance Commission recommended a scheme for creation of 1734 Fast Track Courts (FTCs) in the country for disposal of long pending cases in the Sessions Courts and the cases of undertrial prisoners. The scheme was for a period of 5 years. It is the primary responsibility of the State Governments to establish these courts in consultation with the concerned High Courts. The term of scheme ended on 31st march, 2005. The Supreme Court, which is monitoring the functioning of Fast Track Courts through the case of Brij Mohan Lai Vs UOI & Ors observed that the scheme of Fast Track Courts should not be disbanded all of a sudden and in its order dated 31st march, 2005, directed the Union of India to continue the Fast Track Courts. The Government accorded its approval for the continuation of 1562 Fast Track Courts that were operational as on 31.3.2005 for a further period of 5 years i.e. up to 31st March, 2010.